

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 158(ND)/2017
(Appeal No. 21/2017)

IN THE MATTER OF:

M/s. Arora Buildwell Private LimitedPetitioners
And Shri Deepak Arora And Smt. Neetu Arora
v
Registrar of CompaniesRespondent

SECTION : UNDER SECTION 252

Order delivered on 21.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s):

For the ROC(Delhi): **Mr. Manish Raj, Company Prosecutor**

ORDER

The Income Tax Department is necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through The Assessing Officer, Ward No. 2(1), New Delhi (PAN card number 'AACCP7450Q' of applicant company) as party-respondent No. 2.

Amended memo be also filed.

Learned counsel for the petitioner shall furnish a complete paper book of the petition and reply of the Registrar of Companies to Mr. Manish Raj, learned company prosecutor for handing it over to Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department during the course of the day. Additionally, a copy shall also be served on the Income Tax Department disclosing full particulars of the assessing authority along with PAN card number. The needful shall be done within a week.

Reply, if any, be filed by the Income Tax Department within a week thereafter.

List for further consideration on 07.12.2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.11.2017
Vineet